CENTRAL ELECTRICITY REGULATORY COMMISSION

3rd & 4th Floor, Chandralok Building, 36, Janpath, New Delhi -110 001

a: 011-23353503/23753918

No. 20/2013/CERC/Fin(Vol-I)/Tariff Reg/CERC Date: 25th June'2013

PUBLIC NOTICE

To,

Subject : **Terms and Conditions of Tariff** for the tariff period commencing from 1.4.2014.

The Central Commission has been vested with the functions of regulation of tariff of the generating companies owned or controlled by the Central Government, and in respect of other generating companies having a composite scheme of generation and sale in more than one State, regulation of inter-State transmission of energy and determination of tariff of the transmission licensees, under the Electricity Act, 2003.

2. The current tariff period shall come to an end on 31st March, 2014. The action has been initiated for laying down the terms and conditions of tariff for the control period from 1.4.2014 to 31.3.2019. Considering the developments in the sector during the current tariff period, current and perceived challenges in the Power sector and need for market development, it has been felt to give a fresh look into the basis and assumptions to be considered while framing the fresh terms and conditions of tariff for control period 2014-19. Enclosed approach paper has been prepared for consultation and soliciting the views of stakeholders and interested persons on the different aspects of tariff.

3. Accordingly, comments/suggestions are invited from members of the public, various players in the electricity industry and other stakeholders, on the approach paper. The comments/suggestions would be taken into account while deciding the principles and the methodologies to be adopted for tariff determination during the next tariff period 2014-19. The stakeholders may also submit comments/suggestions on any other issues not covered in the approach paper, which have bearing on terms and conditions of tariff.

4. Your considered comments and suggestions on the approach paper are solicited (3 hard copies + soft copy) so as to reach the Commission's office latest by 24.7.2013

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